NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL APPLICATION NUMBER PETITION NUMBER : CP/2/2016 NAME OF THE PETITIONER(S) : John S. Dorai NAME OF THE RESPONDENT(S) : M/S The Church of South India Trust Association & others SECTION : 241 Sl.No. NAME (IN CAPITAL) REPRESENTED BY **SIGNATURE** 1. A. SHARUN Personaled

2 to 11 Reproduct

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1 n C A NOS. 43 A 4 4/2017 C. Varkultaels

R. Padmorebbas

J. JENNY

ORDER

CP 2/2016: Counsel for petitioner present and filed rejoinder. Copy of the same is furnished to the other side. Time extended at request of respondents for reply. Counsel for R2 to R11 filed a memo adopting the counter filed by R1.

CA 48/2016: Counsel for applicant absent. No representation.

CA 49/2016: PCS representing the petitioner present and filed rejoinder. Counsel for R2 to R11 filed a memo adopting the counter filed by R1. For hearing the matter, time extended at request of both the sides.

CA 43/2017 : Counsel for applicant present and prayed time to file rejoinder. Counsel for R2 to R11 filed a memo adopting the counter filed by R1.Time extended at request.

CA 44/2017: Counsel for applicant present and filed rejoinder. Copy of the same is furnished to the other side. Counsel for R2 to R11 filed a memo adopting the counter filed by R1 and prayed time for submitting arguments. Time extended at request.

CA 75/2017: Counsel for applicant present. PCS representing R1 and counsel for R2 are present. Counsel for applicant is directed to submit whether the process of service of notice to the other respondents is completed or not by the next date of hearing. Time extended at request of both sides.

Put up on 16.10.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy Member (Judicial)